



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४८(४)]

बुधवार, डिसेंबर ३१, २०२५/पौष १०, शके १९४७

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक १२०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Trusts (Third Amendment) Act, 2025. (Mah. Act No. LV of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Draftsman-cum-Joint Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LV OF 2025.

(first published, after having received the assent of the Governor in the "Maharashtra Government Gazette," on the 31st December 2025).

An Act further to amend the Maharashtra Public Trusts Act.

XXIX of 1950. WHEREAS it is expedient further to amend the Maharashtra Public Trusts Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Public Trusts (Third Amendment) Act, 2025. Short title.

Amendment
of section 5
of XXIX of
1950.

2. In section 5 of the Maharashtra Public Trusts Act, in sub-section (2A), XXIX of 1950, in clause (b), sub-clause (iv) shall be deleted.